

**ALLEGED MISAPPROPRIATION OF FUNDS BY  
CHANDRANAGAR COOPEPATIVE HOUSE  
BUILDING SOCIETY**

**\*518. SHRI SUHRID MULICK  
CHOUDHURY :** Will the Minister of  
AGRICULTURE be pleased to state ,

(a) whether it is a fact that a case of misappropriation of funds against the office-bearers of the Chandranagar Cooperative House Building Society Limited, New Delhi has been investigated by the C. B. I

(b) if so, whether a *prima facie* case has been established

(c) if so, whether criminal proceedings have been launched, and

(d) if not the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) (a) to (d) It is not a fact that the C. B. I. has investigated a case of misappropriation of funds against the office-bearers of the society. However an enquiry under section 43 of the Bombay Cooperative Societies Act, 1925, as extended to the Union Territory of Delhi has been conducted. The question of launching criminal prosecution as a result of this enquiry is under consideration of the Delhi Administration.

**PROCUREMENT PRICE OF WHEAT PAID BY  
F. C. I.**

**\*519. SHRI GANESHI LAL CHAUDHARY :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have received any complaints about the low price of wheat paid by Food Corporation of India to farmers in Punjab; and

(b) if so, the action taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) No specific complaints have been received.

(b) Does not arise.

**OFFENCES UNDER UNTOUCHABILITY ACT**

**\*520. MISS SAROJ PURUSHOTTAM KHAPARDE :** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether there has been an increase in the offences under the Removal of Untouchability Act in the country in the recent past, and

(b) if so, what legal measures have been taken by Government to check such occurrences ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) No, Sir.

(b) To make the punishment for the offence of untouchability more deterrent, penal provisions of the Untouchability (Offences) Act, 1955 are being made more stringent and a Bill to this effect is already before the Parliament.

**REGIONAL ENGINEERING COLLEGE,  
SILCHAR**

**\*521. SHRI N. R. CHOUDHURY :** Will the Minister of EDUCATION be pleased to state .

(a) the progress of establishment of the Regional Engineering College at Silchar, Assam;

(b) when the College is expected to be started;

(c) the number of staff appointed so far and the dates of their appointments , and